



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 7]

नई दिल्ली, सोमवार, मार्च 23, 2015/चैत्र 2, 1937 (शक)

No. 7]

NEW DELHI, MONDAY, MARCH 23, 2015/CHAITRA 2, 1937 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 23rd March, 2015/Chaitra 2, 1937 (Saka)*

The following Act of Parliament received the assent of the President on the 20th March, 2015, and is hereby published for general information:—

### THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) ACT, 2015

No. 4 OF 2015

[20th March, 2015.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the States of Haryana, Karnataka and Odisha and the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Constitution (Scheduled Castes) Orders (Amendment) Act, 2015.

C.O. 19.

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,—

Amendment of the Constitution (Scheduled Castes) Order, 1950.

(a) in PART V.—*Haryana*, for entry 19, substitute,—

“19. Kabirpanthi, Julaha, Kabirpanthi Julaha”;

(b) in PART VII.—*Karnataka*, for entry 23, substitute,—

“23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar, Bovi (Non-Besta), Kalluvaddar, Mannuvaddar”;

(c) in PART XIII.—*Odisha*,—

(i) for entries 26 and 27, substitute,—

“26. Dhoba, Dhobi, Rajak, Rajaka

27. Dom, Dombo, Duria Dom, Adhuria Dom, Adhuria Domb”;

(ii) for entries 44, 45 and 46, substitute,—

“44. Katia, Khatia

45. Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela, Gaudia Kela

46. Khadala, Khadal, Khodal”;

(iii) for entry 91, substitute,—

“91. Turi, Betra”;

(d) in PART XXIV.—*Uttaranchal*, for “Uttaranchal”, substitute, “Uttarakhand”.

3. In the Schedule to the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, for entry 2, substitute,—

“2. Chamar, Rohit.”.

Amendment of the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

C.O. 64.

DR. SANJAY SINGH,  
*Secretary to the Govt. of India.*

#### CORRIGENDUM

In the PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT ACT, 2015 (2 OF 2015) as published in the Gazette of India, Extraordinary, Part II Section 1, Issue No. 5, dated the 14th March, 2015 at page 1, in Heading for “AMENDMENTS” read “AMENDMENT”.

#### CORRIGENDA

In the Mines and Minerals (Development and Regulation) Amendment Ordinance, 2015, No. 3 of 2015, as published in the Gazette of India Extraordinary, Part II, Section 1, Issue No. 3, dated the 12th January, 2015,—

(1) At page 2, in line 14, for “occurring”, read “occurring”

(2) At page 13 in line 19, for “occurring”, read “occurring”